



Government of India
Ministry of Commerce and Industry
Department of Commerce
DIRECTORATE GENERAL OF FOREIGN TRADE

Index & Agenda

Meeting No - NC/7/MEET/November/2022-23/13

Meeting Date -08/12/2022

Meeting Index of Norms Committee - 7 Plastic / Rubber Items

THE CHAIRMANSHIP OF
SHRI HARDEEP SINGH, ADDL. DGFT

Meeting No. 13/87ALC1/2022-23 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code held on 08.12.2022 under the Chairmanship of Shri Hardeep Singh, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Vanijaya Bhawan, New Delhi-110011. Following attended the Meeting:

- 1) Shri Shaish Kumar, Technical Expert (Consultant), DGFT
- 2) Shri D.N. Mathur, Technical Expert (Consultant), DGFT
- 3) Shri NandLal, Technical Expert (Consultant), DGFT
- 4) Shri O.P. Sharma, Technical Expert (Consultant), DGFT
- 5) Shri S.K. Mohapatra, DDG
- 6) Shri Mahesh Kumar, A.S.O.

Following are the decisions of the Norms Committee after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

Manual Cases

The Committee approved the minutes of Norms Committee -VII Meeting No. 12/87 dated 22.11.2022 since uploaded on DGFT website.


सुह्रत कुमार मोहापात्रा
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Case No. A-370	M/s. Flexituff International Ltd., Bhopal	Status: Deferred
M.No. 13 /23	Hqrs F.No. 01/87/50/008/AM10/DES.VII	
Date: 08.12.2022	RA's F.No. 11/24/40/081/AM09	
Advance Authorization No. & Date:	1110020023 dt. 09.04.2009	

Subject: -Inclusion/allow of Fuel (Furnace Oil) consumable for import.

Decision: The case was considered as per agenda. The representative of the firm appeared for personal hearing. After hearing the firm's representatives and consequent upon the discussion, it was decided to refer the case to Policy Interpretation Committee (PIC) for a decision whether Furnace Oil can be allowed for import.

Case No. A-371	M/s. Entermonde Polycoaters Ltd., Mumbai	Status: Deferred
M.No. 13 /23	Hqrs F.No. 01/87/50/686/AM21/DES.VII	
Date: 08.12.2022	RA's F.No. 03/94/40/1093/AM20	
Advance Authorization No. & Date:	0310835881 dt. 25.04.2020	

Subject: Re-consideration regarding fixation of adhoc input output norms in respect of advance authorization No. 0310835881 dt. 25.04.2020 issued under para 4.07 of FTP on self declaration basis.

Decision: The case was considered as per agenda. The representatives of the firm appeared for personal hearing. After hearing the firm's representatives and consequent upon the discussion, it was decided to call for the Bill of Entry from the firm to check GSM of the import item namely Fabric.

Case No. A-372	M/s. Garware Polyester Ltd., Aurangabad	Status: Deferred
M.No. 13 /23	Hqrs F.No. 01/87/50/115/AM20/DES.VII	
Date: 08.12.2022	RA's F.No. 03/24/40/0003/AM20	
Advance Authorization No. & Date:	0310829191 dt. 22.05.2019	

Subject: Fixation of adhoc input output norms in respect of advance authorization No. 0310829191 dt. 22.05.2019 issued under para 4.07 of FTP on self declaration basis.

Decision: The case was considered as per agenda. The representatives of the firm appeared for personal hearing. The representatives of the firm were advised to submit calculation showing wastage and net content in the export product per Kg.

Case No. A-373	M/s. Visen Industries Ltd., Mumbai	Status: Deferred
M.No. 13 /23	Hqrs F.No. 01/87/50/008/AM17/DES.VII	
Date: 08.12.2022	RA's F.No. 03/95/40/334/AM16	
Advance Authorization No. & Date:	0310803234 dt. 11.03.2016	

Subject: Amendment in the description of export item from " **Vam Veova Copolymer Emulsion Solid Content 55 +/- 1% (Packed in 1200 HM HDPE Drum having Tare Wt. 8.50Kgs each)** " to " **Vam Veova Copolymer Emulsion Solid Content 55% +/- 1%** " in respect of advance authorization No. 0310803234 dt. 11.03.2016 issued under para 4.07 of FTP on self declaration basis.

Decision: The case was considered as per agenda. The representatives of the firm appeared for personal hearing. The representatives of the firm were advised to submit Shipping Bill showing solid content as 55% +/- 1%.


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Case No. A-374	M/s. Visen Industries Ltd., Mumbai	Status: Approved
M.No. 13 /23	Hqrs F.No. 01/87/50/375/AM15/DES.VII	
Date: 08.12.2022	RA's F.No. 03/95/40/387/AM15	
Advance Authorization No. & Date:	0310790486 dt. 22.10.2014	

Subject: Re-consideration regarding fixation of adhoc input output norms in respect of Advance Authorization No. 0310790486 dt. 22.10.2014 issued under para 4.07 of FTP on self declaration basis.

Decision: The case was considered as per agenda. The Committee decided to ratify the adhoc input output norms on repeat basis as under:

Export Item	Qty.	Sl.No.	Import Item	Qty allowed
VAM Veova Copolymer Em,ulsion Solid Content 55% +/- 1% (Packed in HDPE Drums)	1.00Kg	1	Vinyl Acetate Monomer	0.4110Kg
		2	Veova 10 Monomer (Vinyl Ester of 2 Ethyl Hexamoic Acid)	0.0980Kg
		3	Di Octyl Maleate	0.0110Kg
		4	Hydroxy Ethyl Cellulose	0.0096Kg
		5	Emulsogen LCN 287(Alkyl PE Glycol Ether)	0.0055Kg
		6	Texanol EA (2,2,4-Trimethyl-1, 3-Pentenediol Monoisobutyrate)	0.0144Kg
		7	Silquest Silane-187/Silane Z-6040/KBM-403 (3 Glycidoxy Propyl Trimethoxy Silane)	0.0010Kg
		8	HDPE (Blowing Grade)	As per packing policy.

RA may take consequential action as per policy/procedure.

Case No. A-375	M/s. Visen Industries Ltd., Mumbai	Status: Approved
M.No. 13 /23	Hqrs F.No. 01/87/50/372/AM15/DES.VII	
Date: 08.12.2022	RA's F.No. 03/95/40/158/AM15	
Advance Authorization No. & Date:	0310790488 dt. 22.10.2014	

Subject: Re-consideration regarding fixation of adhoc input output norms in respect of Advance Authorization No. 0310790488 dt. 22.10.2014 issued under para 4.07 of FTP on self declaration basis.

Decision: The case was considered as per agenda. On the recommendation of Technical Experts, it is decided to ratify the adhoc input output norms as under:

Export Item	Qty.	Sl.No.	Import Item	Qty allowed
Butyle Acrylate and Methyl Methacrylate Co Polymer Emulsion Solid Content 50% +/- 1% (Packed in HDPE Drums)	1.00Kg (without packing material)	1	Butyle Acrylate	0.32136Kg
		2	Methyl Methacrylate	0.16272Kg
		3	Methacrylic Acid	0.0073Kg
		4	Ethylene Glycol Dimethacrylate	0.00486Kg
		5	Surfactant (Alkyl Polyethelene Glycol Ether)	0.00876Kg
		6	HDPE(Blowing Grade)	As per packing policy.

RA may take consequential action as per FTP/HBP.


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Case No. A-376	M/s. Visen Industries Ltd., Mumbai	Status: Deferred
M.No. 13 /23	Hqrs F.No. 01/87/50/338/AM15/DES.VII	
Date: 08.12.2022	RA's F.No. 03/95/40/621/AM15	
Advance Authorization No. & Date:	0310791640 dt. 03.12.2014	

Subject: Amendment in the Solid Content of export item namely Butyl Acrylate and Methyl Methacrylate Copolymer Emulsion Solid Content 50% +/- 1% (Packed in 3200 Drums & 6 Flexi) to Butyl Acrylate and Methyl Methacrylate Copolymer Emulsion Solid Content 50% +/- 2% (Packed in 3200 Drums & 6 Flexi) in respect of advance authorization No. 0310791640 dt. 03.12.2014 issued under para 4.07 of FTP on self declaration basis..

Decision: Decision: The case was considered as per agenda. The representatives of the firm appeared for personal hearing. The representatives of the firm were advised to submit copy of shipping Bill also copy of application at the time of issue of license indicating details as per Appendix 4E with indigenous input.

Case No. A-377	M/s. Forech India Pvt. Ltd., Delhi	Status: Deferred
M.No. 13 /23	Hqrs F.No. HQRNORMREVIEW0000416AM23	
Date: 08.12.2022	RA's F.No. 05/23/30/237/AM15	
Advance Authorization No. & Date:	0510391124 dt. 15.09.2014	

Subject: Re-consideration regarding fixation of adhoc input output norms in respect of Advance Authorization No. 0510391124 dt. 15.09.2014 issued under para 4.07 of FTP on self declaration basis obtained by M/s Forech India Pvt. Ltd., Delhi.

Decision: The case was considered as per agenda. The representatives of the firm appeared for personal hearing. Consequent upon the discussion, the Committee decided to call for the representative(s) of the firm again in the next NC meeting with proof of export order, Bill of Entry etc to show who gave export order and from where the imported to see trail of email correspondence and **PI** (personal information) of foreign buyer.

Case No. A-378	M/s. Navratan Speciality Chemicals LLP, Ahd	Status: Approved
M.No. 13 /23	Hqrs F.No. 01/87/50/892/AM19/DES.VII	
Date: 08.12.2022	RA's F.No. 08/24/40/213/AM18	
Advance Authorization No. & Date:	0810142366 dt. 13.04.2018	

Subject: Re-consideration regarding fixation of input output norms in respect of Advance Authorisation No. 0810142366 dated 13.04.2018 issued under para 4.07 of FTP on self declaration basis.

Decision: The case was considered as per agenda. It was noted that the applicant has given the details of indigenous input and nil wastage claim. On the recommendation of Technical Experts, it is decided to ratify the adhoc input output norms as under:

Export Item	Qty.	Sl.No.	Import Item	Qty
PVC FOAM BOARD	200000.00 K.G	1	PVC RESIN	122020.00 K.G
		2	STABILIZER ONE PACK	5860.000 K.G
		3	Titanium Dioxide	820.000 K.G
		4	Chlorinated Polyethylene CPE 135A	2440.000 K.G
		5	Acrylic Processing AID	12360.000 K.G

RA may take consequential action as per FTP/HBP.

Case No. A-379	M/s. Basrur Uniseal Pvt. Ltd., Bangalore	Status: Deferred
M.No. 13 /23	Hqrs F.No. 01/87/50/944/AM19/DES.VII	
Date: 08.12.2022	RA's F.No. 07/24/40/174/AM17	
Advance Authorization No. & Date:	0710110989 dt. 18.01.2017	

Subject: Re-consideration regarding fixation of adhoc input output norms in respect of advance authorization No. 0710110989 dt. 18.01.2017 issued under para 4.07 of FTP on self declaration.

Decision: The case was considered as per agenda. It was noted that the information furnished by the firm are incomplete at all. The Committee decided to call for the complete information from the firm.

[Signature]
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Case No. A-380	M/s. Basrur Uniseal Pvt. Ltd., Bangalore	Status: Deferred
M.No. 13 /23	Hqrs F.No. 01/87/50/1162/AM19/DES.VII	
Date: 08.12.2022	RA's F.No. 07/24/40/342/AM16	
Advance Authorization No. & Date:	0710109244 dt. 08.01.2016	

Subject: Re-consideration regarding fixation of adhoc input output norms in respect of advance authorization No. 0710109244 dt. 08.01.2016 issued under para 4.07 of FTP on self declaration.

Decision: The case was considered as per agenda. It was noted that the information furnished by the firm are incomplete at all. The Committee decided to call for the complete information from the firm.

Case No. A-381	M/s. Platinum Polymers Pvt. Ltd., Thane	Status: Approved
M.No. 13 /23	Hqrs F.No. HQRNORMAPPLY001755585AM22	
Date: 08.12.2022	RA's F.No. 03AA04068996AM22	
Advance Authorization No. & Date:	0311006637 DT. 02.09.2021	

Subject: Correction in the description of export item.

Decision The case was considered as per agenda and decided to correct the description of export item as under:

From	To
Both side Aluminium foil laminated with HDPE woven fabric	Both Side Metalized Polyester Laminated with HDPE Woven Fabric

RA may take consequential action as per policy/procedure.


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